



IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
BEFORE
HON'BLE SHRI JUSTICE VIVEK AGARWAL
&
HON'BLE SHRI JUSTICE RATNESH CHANDRA SINGH BISEN
ON THE 8th OF JANUARY, 2026

MISC. CRIMINAL CASE No. 58158 of 2025

DR. PRADEEP KUMAR BISEN

Versus

THE SPECIAL POLICE ESTABLISHMENT AND OTHERS

Appearance:

Shri Rakesh Kumar Shukla - Advocate for the petitioner.

Shri Sanjay Sarwate - Advocate for respondent No. 1/Special Police Establishment.

ORDER

Per. Justice Vivek Agarwal

After arguing at length, learned counsel for the petitioner submits that he was not posted as Vice Chancellor when his daughter-in-law was given appointment by the Board of Governor. It is submitted that petitioner has submitted relevant documents to show that he was not working as Vice Chancellor at the relevant time, but I.O. is not taking them into consideration.

2. Shri Sanjay Sarwate, learned counsel appearing for respondent submits that a copy of documents be submitted to the I.O. through learned counsel and he will direct the I.O. to take them into consideration at the time of investigation before filing of charge-sheet.

3. In view of such undertaking furnished by Shri Sanjay Sarwate, counsel for respondent, we direct that let relevant documents be filed within



seven days from today through Shri Sanjay Sarwate and I.O. is expected to act as per undertaking furnished by Shri Sanjay Sarwate.

4. We have not expressed any opinion on the merits of the case.
5. In above terms, this miscellaneous criminal case is **disposed off**.

(VIVEK AGARWAL)
JUDGE

(RATNESH CHANDRA SINGH BISEN)
JUDGE

sp/-